

IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-OCW-55-2020**

Starwood Hotels & Resorts India Pvt. .... **Applicant**  
Ltd.

*Versus*

M/s. Sterling Holiday Resorts (India)  
Ltd. And ors. .... **Respondents.**

Shri J. E. Coelho Pereira, Senior Advocate with Shri Vinod Korgaonkar, Advocate for the Applicant.

Shri Shivan Desai, Advocate for the respondent no.1.

**Coram : NUTAN D. SARDESSAI, J.**

**Date : 7<sup>th</sup> July, 2020**

P.C.:

Shri J.E. Coelho Pereira, learned Senior Advocate submits that there has been an error by this Court in recording that he had informed Shri Shivan Desai, learned Advocate for the respondent no.1 that he would be seeking enlargement of time.

2. Shri Shivan Desai, learned Advocate for the respondent no.1 submits that though he was informed about the application,

nonetheless, he was not informed about the taking up of the matter on the board on the said date. In view thereof, the said part of the order stands recalled.

3. The corrected order shall be uploaded on the website.

4. For the reasons stated in the application, the request for enlargement of time by six weeks stands allowed.

**Nutan D. Sardesai, J.**

MV